

**Central Administrative Tribunal  
Principal Bench**

**CP No.500/2018  
in  
OA No.3209/2017**

New Delhi, this the 22<sup>nd</sup> day of October, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Sunil Dagar, Aged 29+ years,  
S/o Shri Krishan Dagar,  
R/o 811, Dighupura Road,  
VPO Dichaon Kalan,  
Delhi-43.

..... Applicant  
(By Advocate : Shri A.P. Singh for Shri Sachin Chauhan )

**Versus**

1. Shri S. Ramesh,  
Chairman,  
Central Board of Excise & Customs,  
North Block,  
New Delhi-110001.
2. Ms. Archana Pandey Tiwari,  
Chief Commissioner,  
GST Delhi Zone, Delhi.

..... Respondents

(By Advocate: Shri Gyanendra Singh )

**ORDER (ORAL)**

**Hon'ble Mr. V. Ajay Kumar, Member (J) :-**

OA No.3209/2017, filed by the applicant was disposed of by this Tribunal on 14.09.2017 as under :-

“5. In the circumstances, the OA is disposed of without going into the merits of the case, by

directing the respondents to decide the Annexure-A/1 representation of the applicant, by passing a reasoned and speaking order within a period of 90 days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

6. Let a copy of the OA be enclosed to this order.”

2. Today, the learned counsel for respondents while producing a speaking order dated 25.09.2018, which is enclosed to the reply to the CP, submits that they have fully complied with the orders of this Tribunal and accordingly, prays for dismissal of the CP.

3. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, CP is closed. Notices are discharged. However, the applicant is at liberty to avail his remedies, in accordance with law, if he is still aggrieved by the orders passed by the respondents.

**(A.K. BISHNOI)**  
**MEMBER (A)**

**(V. AJAY KUMAR)**  
**MEMBER (J)**

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